

PAPERS LAID ON THE TABLE

Third Annual Report and Accounts (1972- 73) of the Indian Dairy Corporation and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Third Annual Report and Accounts of the Indian Dairy Corporation for the year 1972-73, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under subsection (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-6199/74].

Annual Report of the Development Council for Sugar Industry'

SHRI B. P. MAURYA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Annual Report of the Development Council for Sugar Industry for the year ending 31st March, 1973, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT/6198/74].

Notifications of the Ministry of Agriculture (Department of Food)

SHRI B. P. MAURYA: Sir, I also beg to lay on the Table (a) a copy (in English and Hindi) of the following Notification of the Ministry of Agriculture (Department of Food) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) Notification G.S.R. 645, dated the 14th April, 1970, publishing the Sugar (Packing and Marking) Order, 1970.

(ii) Notification G.S.R. No. 654, dated the 27th April, 1971, publishing the Sugar (Packing and Marking) Amendment Order, 1971.

(iii) Notification G.S.R. No. 1418, dated the 21st September, 1971, publishing the Sugar (Packing and Marking) Second Amendment Order, 1971.

(iv) Notification G.S.R. No. 32(E), dated the 17th January, 1972, publishing the Sugar (Restrictions on Movement) Order, 1972.

(v) Notification G.S.R. No. 93(E), dated the 2nd March, 1972 publishing the Sugar (Restrictions on Movement) Second Amendment Order, 1972.

(vi) Notification G.S.R. No. 244(E), dated the 14th April, 1972, publishing the Sugar (Restrictions on Movement) Third Amendment Order, 1972.

(vii) Notification G.S.R. No. 289(E), dated the 27th May, 1972, publishing the Sugar (Restrictions on Movement) Fourth Amendment Order, 1972.

(viii) Notification G.S.R. No. 312(E), dated the 15th June, 1972, publishing the Sugar (Restrictions on Movement) Fifth Amendment Order, 1972.

(ix) Notification G.S.R. No. 386(E), dated the 22nd August, 1972, publishing the Sugar (Packing and Marking) Amendment Order, 1972.

[Placed in Library. See No. LT-6290/74 for (i) to (ix)].

(x) Notification G.S.R. No. 25(E), dated the 1st February, 1974, publishing the Sugar (Price Determination for 1973-74 Production) Amendment Order, 1974.

(xi) Notification G.S.R. No. 27(E), the 1st February, 1974, publishing the Sugar (Price Determination for 1973-74 Production) Amendment Order, 1974.

(b) A statement (in English and Hindi) giving reasons for the delay in laying the notifications, mentioned at (a) (i) to (ix) above.

[Placed in Library. See No. LT-6200/ 74 for X, XI and (b)].

Orissa River Pollution Prevention (Amendment) Act, 1974

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the Orissa State Legislature (Delegation of Powers) Act, 1973, a copy (in English and